

S U P R E M E C O U R T O F  
RECORD OF PROCEEDINGS

I N D I A

Writ Petition(s)(Criminal) No(s). 115/2014

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

PRINCIPAL SECRETARY &amp; ORS

Respondent(s)

(with appln. (s) for ex-parte stay)

Date : 04/07/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE MADAN B LOKUR  
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

There is absolutely nothing in the matter which justifies invocation of jurisdiction under Article 32 of the Constitution of India. The matter being absolutely frivolous, we dismiss it with costs of Rs. 25,000/- (twenty five thousand only).

(PARDEEP KUMAR)  
AR-cum-PS(RENU DIWAN)  
COURT MASTER

Signature Not Verified

Digitally signed by  
Pardeep Kumar  
Date: 2014.07.04  
16:33:53 IST  
Reason: